

Central Administrative Tribunal
Principal Bench

(38)

C.P. No. 367 of 1999

in

C.P. No. 338 of 1998

in

O.A. No. 1027 of 1996

New Delhi, dated this the 29th February, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Hon'ble Kuldeep Singh, Member (J)

In the matter of

Shri Ghansham Ram

.. Petitioner

(By Advocate: Shri D.S. Mahendru)

Versus

1. Shri S.P. Mehta,
General Manager,
Northern Railway,
Baroda House, New Delhi.

2. Shri Rakesh Chopra,
Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi-110001. .. Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. It is not denied that pursuant to the Tribunal's order dated 1.12.97 in O.A. No. 1027/96 applicant's name has been placed in the Live Casual Labourers Register and it stands at Sl. No. 167. Respondents have stated that there are 166 persons above him in seniority awaiting engagement, the senior most having 850 days of service to his credit, while applicant has only 52 days to his credit.

2

2. The order dated 1.12.97 cannot be construed to mean that applicant is to be engaged after overriding the claims of all those senior to him. Under the circumstances, if respondents submit that applicant has to wait for his turn for reengagement in accordance with his seniority in the Live Casual Labourers Register, it cannot be said that they are committing contempt of Court.

3. Contempt petition is dismissed. Notices are discharged.

Kuldeep Singh
(Kuldeep Singh)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

'gk'